

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2986
ANSWERED ON – 13/08/2026

PENDING CASES IN FTCs AND FTSCs

2986 SHRI MUKUL WASNIK:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of Fast Track Courts (FTCs) and Fast Track Special Courts (FTSCs) currently functional in the country, State-wise and Union Territory-wise;
- (b) the number of pending cases in these courts as on date, along with the average conviction rate achieved by these courts during the last three years, State-wise; and
- (c) the current number of vacancies at the level of judges and Special Public Prosecutors (SPPs) in these courts and the concrete steps being taken by Government to fill these vacancies speedily?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The Fast Track Courts (FTCs) are set up by the States/UTs in consultation with the respective High Courts for expeditious trial of specific categories of cases, as per their requirements and availability of resources. As per information received from the High Courts, 884 FTCs are functional across 21 State/UTs as on 30.06.2026. The State/UT-wise details of functional Fast Track Courts (FTCs) along with pendency are given at **Annexure- I**. No central assistance to the States is being provided for setting up of these Fast Track Courts.

Further, a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012. As per the information made available by the High Courts, as of 30.06.2026, **779 FTSCs** including **399 exclusive POCSO (ePOCSO)** courts are functional in 29 States/UTs across the country. The

State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts along with pendency, are given at **Annexure -II**.

The State/UT-wise conviction rate of FTSCs for the last three calendar years are given at **Annexure-III**.

(c): As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the State/UT Government in consultation with the respective High Court frames the rules regarding the recruitment and appointment of Judicial Officers. Accordingly, filling up of vacant positions of the judicial officers in District and Subordinate courts including the FTCs and FTSCs, is the responsibility of the State/UT Governments.

State/UT-wise functional Fast Track Courts (FTCs) as on 30.06.2026

Sl. No.	State/UTs	Functional FTC	Number of Cases pending
1	Andhra Pradesh	21	6817
2	Andaman & Nicobar island	0	0
3	Arunachal Pradesh	0	0
4	Assam	17	17145
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	27	5491
8	Dadra & Nagar Haveli and Diu & Daman	0	0
9	Delhi	26	7385
10	Goa	4	1446
11	Gujarat	54	4896
12	Haryana	6	869
13	Himachal Pradesh	3	203
14	Jammu & Kashmir	8	1319
15	Jharkhand	40	8489
16	Karnataka	0	0
17	Kerala	0	0
18	Ladakh	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	0	0
21	Maharashtra	117	135340
22	Manipur	6	131
23	Meghalaya	0	0
24	Mizoram	2	276
25	Nagaland	0	0
26	Odisha	0	0
27	Puducherry	1	4793
28	Punjab	7	161
29	Rajasthan	0	0
30	Sikkim	2	18
31	Tamil Nadu	73	89703
32	Telangana	0	0
33	Tripura	2	911
34	Uttar Pradesh	373	1374820
35	Uttarakhand	7	1217
36	West Bengal	88	93245
	TOTAL	884	1754675

State/UT-wise functional FTSCs including e-POCSO courts along with pendency as on 30.06.2026

Sl. No.	States/UTs	Functional FTSCs including exclusive POCSO courts	Pendency
1	Andhra Pradesh	16	5453
2	Assam	17	6837
3	Bihar	54	24425
4	Chandigarh	1	183
5	Chhattisgarh	15	1796
6	Delhi	16	3179
7	Goa	1	158
8	Gujarat	35	4923
9	Haryana	18	4803
10	Himachal Pradesh	6	469
11	Jammu & Kashmir	4	530
12	Karnataka	30	5571
13	Kerala	55	6612
14	Madhya Pradesh	67	10943
15	Maharashtra	38	40726
16	Manipur	2	20
17	Meghalaya	5	1167
18	Mizoram	3	94
19	Nagaland	1	44
20	Odisha	44	8967
21	Puducherry	1	240
22	Punjab	12	1413
23	Rajasthan	45	3550
24	Tamil Nadu	20	9065
25	Telangana	36	8806
26	Tripura	3	241
27	Uttarakhand	7	1213
28	Uttar Pradesh	218	98359
29	West Bengal	9	6310
	TOTAL	779	256097

State/UT-wise Conviction Rate in Fast Track Special Courts (FTSCs)

Sl. No.	States/UTs	Average Conviction rate (%)		
		Year 2023	Year 2024	Year 2025
1	Andhra Pradesh	3.97	5.19	5.55
2	Assam	16.70	35.00	21.00
3	Bihar	17.29	14.51	9.65
4	Chandigarh	67	16.92	18.50
5	Chhattisgarh	16.88	23.69	14.01
6	Delhi	24.94	8.59	10.92
7	Goa	39	9.69	18.75
8	Gujarat	7.42	9.53	9.34
9	Haryana	15.52	40.50	17.00
10	Himachal Pradesh	25.04	8.24	15.50
11	Jammu & Kashmir	6	4.50	4.44
12	Jharkhand*	21.2	14.78	20.80
13	Karnataka	12.54	8.10	7.04
14	Kerala	9.9	13.00	14.51
15	Madhya Pradesh	27.45	14.50	23.32
16	Maharashtra	10.55	6.07	22.22
17	Manipur	21.86	7.00	64.70
18	Meghalaya	58.49	45.00	52.78
19	Mizoram	14.14	33.50	58.50
20	Nagaland	24	25.00	80.00
21	Odisha	13.32	10.63	8.43
22	Puducherry	17	17.94	19.00
23	Punjab	12.46	47.19	23.00
24	Rajasthan	22.6	18.29	16.58
25	Tamil Nadu	28.5	25.82	31.35
26	Telangana	7.12	7.00	20.21
27	Tripura	6.87	5.30	21.00
28	Uttarakhand	22.42	22.50	20.20
29	Uttar Pradesh	26.49	25.11	25.22
30	West Bengal	1	2.00	11.00
* The State of Jharkhand has decided to exit the FTSC Scheme vide letter dated 07.07.2025.				